

**IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, KOLKATA
BEFORE SHRI RAJESH KUMAR, AM
AND
SHRI PRADIP KUMAR CHOUBEY, JM**

**ITA No.1950/KOL/2024
(Assessment Year: 2017-18)**

Rekha Rani Sur
Swami Avayananda Lane
Bhadreswar Hooghly, Hooghly,
West Bengal-712124

Vs.

Asst. Commissioner
Khadina More Station Road
Chinsurah, Hooghly,
West Bengal-712101

(Appellant)

(Respondent)

PAN No. AKAPS2635P

Assessee by : Shri A.K. Ghosh, AR
Revenue by : Shri Sailen Samadder, DR

Date of hearing: 07.01.2025
Date of pronouncement : 17.03.2025

ORDER

Per Rajesh Kumar, AM:

This is an appeal preferred by the assessee against the order of the National Faceless Appeal Centre, Delhi (hereinafter referred to as the "Ld. CIT(A)") dated 18.07.2024 for the AY 2017-18.

02. At the time of hearing, the Id. Counsel for the assessee submitted before us that the impugned appeal has already been decided by the co-ordinate Bench vide order dated 20th December, 2024, in the assessee's own case in ITA No. 1982/KOL/2024 for A.Y. 2017-18 and therefore, prayed that the assessee may be allowed to withdraw this appeal.
03. The Id. DR fairly consented for the same.
04. Accordingly, we dismiss this appeal of the assessee as withdrawn.



05. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 17.03.2025.

Sd/-
(PRADIP KUMAR CHOUBEY)
(JUDICIAL MEMBER)

Sd/-
(RAJESH KUMAR)
(ACCOUNTANT MEMBER)

Kolkata, Dated: 17.03.2025

Sudip Sarkar, Sr.PS

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. DR, ITAT,
5. Guard file.

BY ORDER,

True Copy//

Sr. Private Secretary/ Asst. Registrar
Income Tax Appellate Tribunal, Kolkata